

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

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## THIRTY-SECOND REPORT

*(Presented on 13.3.2013)*

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-second Report.

2. The Committee met on 11 March, 2013 for -

- I. Examination of three Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to two Resolutions given notices of by Shri Mahendra Kumar Roy and Prof. Sk. Saidul Haque, M.Ps.

### **Examination of the Constitution (Amendment) Bills**

3. The Committee examined the following three Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2013  
(Insertion of article 75A)  
by Shri L. Rajagopal, M.P.

The Bill seeks to amend the Constitution with a view to provide that the House of the People shall express its lack of confidence in the Prime Minister and his Council of Ministers only by electing his successor through a composite motion supported by a majority of the total members of the House and presenting an address to that effect to the President, who shall then appoint the person so elected as the new Prime Minister. The notice for such a motion shall be given by not less than one-fifth of the total membership of the House of the People.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2013  
(Amendment of the Seventh Schedule)  
by Shri Kalikesh Narayan Singh Deo, M.P.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer entry 25 of the Concurrent List relating to “education, including technical education, medical education and universities, subject to the provision of entries 63, 64, 65 and 66 of List I; vocational and technical training of labour” to List II – State List.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2013  
(Amendment of article 371)  
by Dr. Sanjeev Ganesh Naik, M.P.

The Bill seeks to amend article 371 of the Constitution with a view to provide for setting up of a separate development board for the Konkan region for benefit of the people living in that region.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### **Allocation of time to Resolutions**

4. The Committee recommend allocation of time to two resolutions as follows :-

- (i) Resolution by Shri Mahendra Kumar Roy - 2 hours regarding steps to control the rise in prices of essential commodities.
- (ii) Resolution by Prof. Sk. Saidul Haque regarding - 2 hours immediate measures to address the problems of the working class.

### **Recommendations**

5. The Committee recommend that –

- (i) Sarvashri L. Rajagopal, Kalikesh Narayan Singh Deo and Dr. Sanjeev Ganesh Naik, M.Ps be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1), (2) and (3) of paragraph 3 above; and
- (iv) the allocation of time to two resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

*11 March, 2013*

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*20 Phalguna, 1934 (Saka)*

**KARIYA MUNDA**

*Chairman,*

*Committee on Private Members'  
Bills and Resolutions.*